

[Shri D. R. Chavan]

- (2) A copy of the Annual Accounts of the Employees' Provident Fund Organization, along with the Audit Report thereon for the year 1965-66. [Placed in Library. See No. LT-1542/68.]

12.52 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held in Tuesday, the 30th July, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, be further extended up to the first day of the second week of the 66th (November-December, 1968) Session of the Rajya Sabha."

12.35 hrs.

RE. PROCEEDINGS OF THE HOUSE

MR. SPEAKER: On the 29th July the Statutory Resolution moved by Shri Yashpal Singh for disapproval

of the Gold (Control) Ordinance and the motion moved by the Deputy Minister for reference of the Gold (Control) Bill to Joint Committee were taken up together. The Lok Sabha Debates of that day show that after the reply of Shri Yashpal Singh the Chairman enquired whether the Member had the leave of the House to withdraw his Resolution and the Resolution was by leave withdrawn.

On the 30th July, Shri Yashpal Singh wrote to say that he did not want to withdraw his Resolution and his remarks that the Deputy Prime Minister should withdraw the Bill had been construed as his desire to withdraw the Resolution. He wanted the proceedings to be corrected.

Shri Yashpal Singh tried to raise the same point in the House yesterday. I would have myself raised it if only he was a little patient.

I have seen the relevant portion of the Lok Sabha Debates of the 29th July. It is a fact that Shri Yashpal Singh, at the end of his speech, said that he would humbly request the Deputy Prime Minister to withdraw his Bill. Possibly the Chairman thought that the Member wanted to withdraw his Resolution. I considered it fit to bring this matter to the notice of the House now so that there may be no misgivings about the intention of Shri Yashpal Singh. However, the withdrawal of the Resolution by leave of the House, as recorded in the proceedings, is final.

12.54 hrs.

PUBLIC ACCOUNTS COMMITTEE

ASSOCIATION OF RAJYA SABHA MEMBER

SHRI M. R. MASANI: (Rajkot):
I move:

"That this House do recommend to Rajya Sabha that Rajya Sabha

do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1969, in the vacancy caused by the resignation of Shri M. M. Dharia from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1969, in the vacancy caused by the resignation of Shri M. M. Dharia from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

12.54½ hrs.

INTER-STATE WATER DISPUTES
(AMENDMENT) BILL—contd.

MR. SPEAKER: The House will now take up the Inter-State Water Disputes (Amendment) Bill moved by Dr. K. L. Rao. The Business Advisory Committee allotted two hours and we have already spent 2 hours and 35 minutes. The Speaker has the discretion to extend the time by half an hour and that also had been taken up. I do not think that by extending the time by half an hour further we shall be able to please anybody because a number of them want to speak. Therefore, may I now request the hon. Minister to reply?

श्री देवराव दाटिल (यवतमाल) :
साज भी मंत्री महोदय ने कुछ नये प्रजेक्ट्स
अबे हैं इसलिए टाइम तो लगना ही है ।

MR. SPEAKER: Amendments will be taken up at the time of clause-by-clause consideration.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I must thank the hon. Member for their contribution.

12.55 hrs.

[MR. DEPUTY SPEAKER in the Chair.]

Two aspects were prominent in the discussion. One was the impact of the disputes on the development of the irrigation potential in the country. The second was by way of comment on the provisions of this Bill. With regard to the first aspect, I want to submit that there are a large number of inter-state rivers in the country and practically all the disputes had been settled except two, which are giving some trouble and are matters of controversy. Matters relating to the Chambal river, for example, are being settled by mutual agreement between Madhya Pradesh and Rajasthan. Similarly, there are many other rivers in the country and in all these cases there has been very good co-operation and I am proud to say that in spite of the very many big-sized rivers of our country and the extent of our country, the disputes are completely or practically insignificant. There are only two disputes in the main, one in regard to the Krishna-Godavari and the other in regard to the Narmada. These are the only two disputes which are persisting, and I would not say that the development of the country is in any way retarded except in one case, that is Narmada.

Now, a large number of projects have been sanctioned in the different States. For example, in Maharashtra, one of the projects sanctioned is the Bheema costing about Rs. 42 crores. It was sanctioned three years back, but so far, we have spent much money on it, about Rs. 2½ crores. Likewise, in Mysore, the Upper Krishna project costs about Rs. 59 crores.